

Baroda Dynamite case which was wound up by the Janata Government will be opened up again in the interest of justice?

SHRI P. SHIV SHANKAR: The matter is pending before the Supreme Court and it would be unfair for me to make any comments at this stage.

MR. SPEAKER: On the information of the Home Minister, may I request all the members of the august House that nothing should come here before being ascertained? In this way, the time of the House is unnecessarily lost. Without any basis, without any *locus standi*, you should not come to the House. Next time, you must first make sure and then come to the House. (Interruptions)

I have called Shri Indrajit Gupta.

SHRI INDRAJIT GUPTA: We have strayed rather far from the original question.

The question deals with the question of vindictiveness or harassment of the political opponents. May I know whether this country has now to familiarise itself with this kind of a practice? The Governments and Ministers do not function except through certain officials and bureaucrats. That is the machinery. Are we to take it that, considering whether Congress Party is in power or Janata Party is in power, one set of officials who served under a particular Government will be harassed and victimised by the succeeding Government and *vice versa*? Is that the practice which we want to follow? That is what is going on. Everyday, we are reading in the newspapers that one set of people are being removed and another set of people are being brought back. Will another Government just do the opposite? Is the bureaucracy of this country going to be treated like that, divided into two compartments, one owing allegiance to one party and another owing allegiance to another party?

SHRI P. SHIV SHANKAR: May I say this much that those officials who were not pliable enough to the Janata Government were definitely harassed by the previous Government which this Government has tried to set right. So far as we are concerned, we have not taken any such action.

MR. SPEAKER: Papers to be laid.
SOME HON. MEMBERS rose—

SHRI RAM JETHMALANI: You said that you would allow me another supplementary.... (Interruptions)

MR. SPEAKER: That is enough. It has taken more than half an hour on this Short Notice Question. Everything has been cleared. There is nothing much about it. I have already passed on to the next item.

WRITTEN ANSWERS TO QUESTIONS

Supply of Coal to Industries

*22. SHRI K. LAKKAPPA: Will the Minister of ENERGY, IRRIGATION AND COAL be pleased to state:

(a) what are the shortages in supply of coal for the last two years to the industries;

(b) net loss sustained in the country due to shortage of coal and in supply to the industries in the country during the last two years; and

(c) new steps suggested?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY: (a) The estimated demand and supply of coal in 1978-79 and 1977-78 to the industries was as follows:—

	(million tonnes)	
	1978-79	1977-78
Demand	90.05	86.10
Supply	80.07	82.54

(b) On the basis of the data available it is not feasible to compute the

loss sustained by the country due exclusively to the shortage of coal.

(c) Effective steps, like increased movement by road and rail, improved power supply to collieries, import of explosives, and a close vigil on industrial relations, have been initiated to augment coal supply.

Formation of Corporation for AIR and TV

*25. SHRI R. P. YADAV: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the formation of corporation for AIR and TV is still under the consideration of Government; and

(b) if so, what time it will take?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) and (b). The Bill introduced in the Sixth Lok Sabha for establishment of a Broadcasting Corporation of India has since lapsed. Government propose to have a fresh look having regard to all aspects of the matter.

मध्य प्रदेश में दूरदर्शन केन्द्र

* 26. श्री नारायण कृष्णराव मेजबलकर :

क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश में केवल राबपुर में ही एक दूरदर्शन केन्द्र है; और

(ख) ग्वालियर, भोपाल, इन्दौर और जबलपुर में दूरदर्शन केन्द्र कब तक स्थापित किए जायेंगे ?

सूचना और प्रसारण तथा पुर्ति और पुनर्वासि मंत्री (श्री बलराम साठे) :

(क) जी, हाँ ।

(ख) वित्तीय संसाधनों के अभाव और दूरदर्शन के विस्तार के लिए दी गई अल्प प्राथमिकता के कारण चालू पंचवर्षीय योजना अवधि (1978-83) के दौरान ग्वालियर, भोपाल, इन्दौर और जबलपुर में दूरदर्शन केन्द्र स्थापित करने का कोई प्रस्ताव नहीं है ।

Demand for changes in Election System

*27. SHRI G. M. BANATWALLA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the demand for consideration in depth and detail of the scope of changes in the election system;

(b) if so, whether Government propose to hold consultations with other political leaders in the country on the subject; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) and (c). Government proposes to consult and discuss the matter with political parties at an appropriate stage after giving full thought to the subject and arriving at tentative decisions.

Power Shortage in the Country

*29. SHRI C. R. MAHATA:
SHRI NARAIN CHAND
PARASHAR:

Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that power shortage is prevailing in the country; if so, the extent thereof, indicating the annual requirement and availability for the current year; and

(b) the reasons therefor and steps being taken by Government to remove the power shortage in the terms of short term and long term project?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). A statement is laid on the Table of the House.